

30.9.2020

CBI Vs Sudhanshu Ranjan
RC-DAI- 2020-A-0023

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present Online :

Sh. Vipin Kumar, Ld. PP for CBI through VC.
Sh. Navin Giri, Ld. PP for CBI through VC.
Sh. Shailendra Babbar, Ld. Counsel for accused through VC.
IO Saminder Singh Gill through VC.

An application has been moved for grant of interim bail by accused Sudhanshu Ranjan, which has been marked to this court by the order of Ld. District & Sessions Judge, RADC.

Advance copy of the application was served upon Mr. Navin Giri, Ld. PP, who is attached with the court of Sh. Arvind Kumar, Ld. SPL. Judge (PC Act), CBI, RADC, as the remand proceedings are being taken by the said court. Since the notice was also given to Mr. Navin Giri, Ld. PP he has also appeared in the matter.

Ld. PP seeks time for filing reply to the application.

Re-notify for 01.10.2020 at 3:00 pm for reply and arguments on the application.

Dated 30.9.2020



Anuradha Shukla Bhardwaj
Special Judge PC Act 21 RADC
New Delhi